

sing the grievances of SC/ST employees;

(b) whether it is also a fact that the Association/Unions of SC/ST employees functioning in different banks are repeatedly approaching their respective Managements (banks) for their early recognition; but Indian Bankers' Association has advised its member banks not to recognise these Associations and also not to reply to their letters; and

(c) If so, the reasons thereof?

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRI JANARDHANA POOJARY): (a) Yes, Sir.

(b) and (c). The Government, as a matter of policy, do not recognise association of Government employees based on caste, creed, tribe, religion etc. for any purpose. It is felt that once in service, the service interests of all the employees are common and they should ventilate their grievances through the common service unions.

The Government apart from issuing orders for providing reservation for SC/ST, have prescribed institutional and procedural safe-guards. In compliance with Government guidelines the Banks have appointed Liaison Officers for dealing with matters relating to reservation for SC/ST in services.

The representations received from the employees associations are looked into by the banks and remedial action is taken wherever considered necessary. There has, however, been no practice of entering into correspondence with employees' associations.

Separate counters to issue bank drafts

4135. SHRI RAM SINGH SHAKYA: Will the Minister of FINANCE be pleased to state:

(a) whether it is a fact that banks have not made provision of separate counters to issue bank drafts and the

customers have to waste a lot of time in getting the same issued; and

(b) if so, details of steps taken to reduce the waiting period at a bank?

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRI JANARDHANA POOJARY): (a) and (b). Banks have provided separate counter(s) for issuing draft wherever the quantum of work so requires. Banks which have introduced 'Teller system' are examining the question of entrusting work relating to issue of draft upto certain specified amounts to the Tellers with a view to curtailing waiting time.

High buildings without sufficient space for roads in Pune Cantonment

4136. SHRI B. R. BHOLE: Will the Minister of DEFENCE be pleased to state:

(a) whether it is a fact that Pune Cantonment Board in Maharashtra is permitting high buildings with hardly any place for normal roads in between in the camp area;

(b) whether there is not even 20 feet road in between the new 7-8 floor buildings on St. Vincent Road, Convent road and the roads in the Camp area Bazar; and

(c) whether Government are aware that such permission violates all norms of development in Cantonment area?

THE DEPUTY MINISTER IN THE MINISTRY OF DEFENCE (SHRI K.P. SINGH DEO): (a) No, Sir.

(b) The width of the St. Vincent Road and Convent Road in the Cantonment area is more than 30 feet and the Board has not permitted any buildings with seven or eight floor on these roads.

(c) Does not arise.